

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 431/MP/2024

Subject : Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 read with Electricity (Late Payment Surcharge) Rules, 2022 & amendment thereof for seeking adjudication of dispute *qua* HESCOMs' illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules, 2022.

Petitioner : Adani Power Limited

Respondents : HESCOM and PCKL

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Himanshu Umrajwala, Advocate, APL
Shri Gaurav Sharma, Advocate, APL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for seeking adjudication of dispute on account of the unilateral re-scheduling of the Petitioner's dues by the Respondent HESCOM, contrary to Rule 5(2) of the Electricity (Late Payment Surcharge) Rules, 2022.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents are permitted to file their replies on or before **3.3.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.3.2025**.

4. The Petition will be listed for hearing on **8.4.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

